

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

OA No. 1334/99

New Delhi, this the 4th day of June, 1999

HON'BLE SHRI S. R. ADIGE, VICE-CHAIRMAN (A) HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

Narain Singh s/o Shri Tej Singh, Superintendent, Social Welfare Department, T-493, Baljit Nagar, West Patel Nagar, New Delhi.

...Applicant

(By Advocate: Shri K.C. Mittal with Sh. Harvir Singh)

- Lt. Goivernor,
   Govt. of N.C.T. of Delhi,
   Sham Nath Marg,
   Delhi.
- The Chief Secretary,
   Govt. of N.C.T. of Delhi,
   Sham Nath Marg,
   Delhi.
- 3. The Secretary, Department of N.C.T. of Delhi, 5, Sham Nath Marg, Delhi.
- 4. The Director,
  Department of Social Welfare,
  Govt. of N.C.T. of Delhi,
  5, Canning Lane,
  Delhi.
- 5. The Joint Director,
  Department of Social Welfare,
  Govt. of N.C.T. of Delhi,
  5, Canning Lane,
  New Delhi.

..Respondents

(By None)

D

ORDER (ORAL)

Hon'ble Shri S.R.Adige, Vice-Chairman (A):

Applicant in this case impugns the respondents order dated 9.3.1999 placing him under suspension.



We have heard Shri K.C. Mittal, learned counsel for the applicant who invites our attention to the Press Clipping dated 20.3.1999 of The Hindustan Times' (Anneuxre 4), which states that the Chief Secretary has ordered the revocation of the applicant's suspension.

If the contents of this Newspaper clipping are accordingly. Shri Mittal prays that respondents may be called upon to issue proper orders accordingly and, if washouse, he prays that respondents be directed to dispose of the applicant's representation dated 8.4.1999 (Annexure A-2) by a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to him within six weeks from the date of receipt of a copy of this order. We directly accordingly, No costs.

Issue Dasti.

(Smt. Lakshmi Swaminathan) Member (J) Mychgz (S. R. Adyge) Vice-Chairman(A)

na

MO

VCO